

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 10

CP(IB) NO.295/Chd/CHD/2019

Under Section 7 of the IBC, 2016

In the matter of:-

OXYZO Financial Services Pvt. Ltd. ...Petitioner

Versus

Shakti Component Ventures Pvt. Ltd. ...Respondent

Present through Video Conferencing:

Mrs. Mandeep Gujral, Advocate, for the Petitioner

Mr. Krishan Vrind Jain, Practicing Chartered Accountant for the Respondent

It is stated by learned counsel for the petitioner that on instructions from her client, she seeks leave of this Bench to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

July 06, 2022
MK